

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

.....

D.A. No. 322 of 1995.

Wednesday this the 5th day of July, 1995.

CORAM:

HON'BLE MR. PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER  
HON'BLE MR. P. SURYAPRAKASAM, JUDICIAL MEMBER

1. K. Govinda Bhat,  
Transmission Assistant,  
Telephone Bhavan, Kasargode.
2. K.D. Joseph,  
Phone Inspector,  
O/o the Sub Divisional Engineer  
Phones, (External), Mattanchery, residing at  
19/1300, Cochin-6.
3. Y. Khaleelulla, Phone Inspector,  
Telephone Exchange, Kottiyam,  
Moothachamavilla, Kottiyam,  
Mayyanadu P.O.
4. N. Chandra Babu,  
Telephone Inspector,  
O/o the Sub Divisional Engineer  
(External), Quilon,  
Akkavilaveedu, Mulluvila, Quilon. . . Applicants.

(By Advocate Shri M.R. Rajendran Nair)

Vs.

1. Union of India represented by  
Secretary to Government,  
Ministry of Communications,  
New Delhi.
2. The Director General,  
Department of Telecommunications,  
New Delhi.
3. The Chairman, Telecom Commission,  
New Delhi.
4. The Chief General Manager,  
Telecom, Kerala Circle,  
Trivandrum. . . Respondents

(By Advocate Shri S. Radhakrishnan, ACGSC)

O R D E R

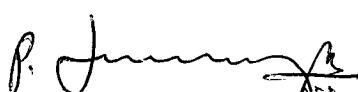
PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

Ist applicant is Transmission Assistant and applicants  
2 to 4 are Phone Inspectors. They pray that they may be

deputed for Junior Telecom Officer's (JTO for short) Training. Learned counsel for respondents submits that 1st applicant has already been deputed for training and has filed a statement showing a list on the basis of which persons like the applicants will be sent for training before 1996 according to their turn. He also submits that applicants 2 to 4 are included in the walk-in group for 1994 vacancies as rank Nos. 3, 6 and 9 respectively.

2. Applicants have a further grievance that they are entitled to be sent for training in an earlier period. If so advised, they may submit a representation in this regard to R.4 within one month. If such a representation is made, 4th respondent shall consider it and pass appropriate orders within three months of the receipt of the representation.
3. Application is disposed of as aforesaid. No costs.

Wednesday this the 5th day of July, 1995.



P. SURYAPRAKASH  
JUDICIAL MEMBER



P. VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

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